

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 627 of 2020**

**IN THE MATTER OF:**

**Vikas Jain**

**... Appellant**

**Versus**

**Md. Nazim Khan, Liquidator & Anr.**

**...Respondents**

**Present:**

**For Appellant : Ms. Neha Kapoor, Advocate**

**For Respondents : Md. Nazim Khan, Liquidator**

**O R D E R**  
**(Through Virtual Mode)**

**28.07.2020** Let notice be issued on the Respondents.

Md. Nazim Khan, Liquidator appearing in person waives and accepts notice on behalf of both the Respondents. No further notice needs to be issued on the Respondents.

Md. Nazim Khan, Liquidator does not intend to file reply-affidavit but wants to file status report. Let the same be done within ten days.

List the matter 'for Admission (After Notice)' on **25<sup>th</sup> August, 2020**

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/